

National Company Law Tribunal

Allahabad Bench

CP NO. 2/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE COMPANY: Harsh Gang v/s Royal Club of India Pvt. Ltd.
SECTION OF THE COMPANIES ACT/ I & B CODE: 397/398 of the Companies Act 1956

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ARUN SAXENA	ADV	Respondents	Nalini
2.	MS. NALINI	ADV		
3.	Mr. Prashant Kumar	Adv	Petitioner	P.K.

CP No. 2/ND./2015

Sri Prashant Kumar, advocate for the petitioner. Sh. Arun Saxena along with Ms. Nalini, advocates for the respondent.

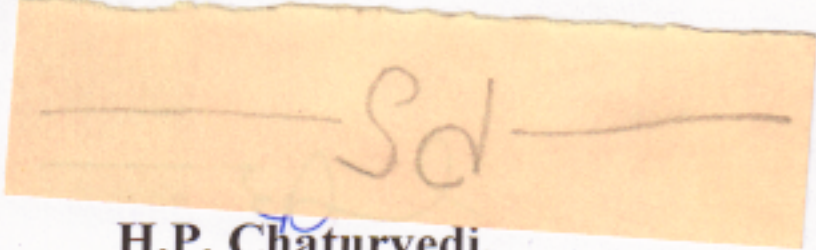
The petitioner proposes to file affidavit in response to the application filed under section 166 read with section 242 of the Companies Act.

A copy thereof be provided to the respondent counsel. Further the petitioner counsel also moves a contempt application. A copy of such application be provided to the respondent counsel. The case is fixed for the reply. Such, reply to be filed within three weeks by serving an advance copy to the petitioner counsel. He is equally at liberty to file rejoinder, if any.

The matter to be listed on 12th Feb. 2018.

Date: 22/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)